

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-6
New IA-4859/2020
In
IB-3144(ND)/2019

IN THE MATTER OF:

Parmod Kumar Anand

Vs.

MBL Infrastructures Pvt. Ltd.

...OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC Code 2016

Order delivered on 27.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Adarsh Rai, Advocate

For the Respondent/CD : Ms. Anusua Salwan, Advocate

For the Intervener :

ORDER

New IA-4859/2020 filed in IB-3144/ND/2019 :

Counsels for both sides are present. It is submitted by the Counsel for the Non-applicant/Corporate Debtor that the matter is before the Arbitral Tribunal and the Hon'ble High Court is already seized of the matter and prayed for an adjournment. At request, the matter is adjourned.

List on 12.2.2021.

- Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit